

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

(CAA)-86/PB/2017

In the matter of :

Anuroop Builders & Developers (P) Limited
with Dome Builders & Developers (P) Ltd

..PETITIONER

SECTION :

Under Section 230-232

Order delivered on 12.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner : Mr. Ravi Bassi, Advocate
For the Respondent :-
For the RD :

ORDER

Learned Counsel for the petitioner is present. In view of the Order passed by the Hon'ble NCLAT on 1st December, 2017, the Petitioner has filed this Application seeking for relief prayed in the application which is as under :

"i. to summon the record of connected First Motion Company Application CA (CAA) 26 (PB)/2017 (decided on 10.4.2017), Second Motion petition CA (CAA) 86 (PB)/2017 (decided on 21.8.2017) and Review Application CA No.295 (PB)/2017 (decided on 03.11.2017) and may consider the original Valuation Report and Share Exchange Ratio dated 06.3.2017 issued by M/s. Daver & Company, Chartered Accountants, New Delhi ;

ii. to grant opportunity to the petitioner companies "to revert back to the board of directors and the shareholders as well as directors of companies which are to be amalgamated with the Dome Builders and Shareholders Private Limited, as well as to the Directors and

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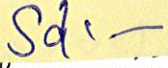
Shareholders of Dome Builders & Developers Private Limited alongwith the valuation report and such other information" in terms of the order dated 01.12.2017 passed by Hon'ble National Company Law Appellate Tribunal, New Delhi ;


- iii. to grant its Sanction to the Scheme of Amalgamation as prayed in the Second Motion Petition CA (CAA) 86 (PB) /2017; and
- iv. pass any other and further order, as may be deemed fit and proper by this Hon'ble Court, may also be passed in favour of the petitioner companies."

A copy of the same it is represented by the Learned Counsel for petitioner will be duly served to the Regional Director and Official Liquidator as well as the Income tax Department along with annexure as filed with the Application for their observations, if any. A week's time is granted for the said purpose. It is needless to say that the petitioner will be required to specify the Pan number in the notice proposed to be served to the Income tax Department in relation to the Application.

A copy of the application shall also be served upon the Ld. Standing Counsel, who is appearing before this Tribunal for Income tax matters.

Post the matter on 02.2.2018.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
12.1.2018